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**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 23rd January, 2017 and the said assent is hereby first published on the 27th January, 2017 in the Telangana Gazette for general information:-

ACT No. 12 OF 2017.

**AN ACT FURTHER TO AMEND THE TELANGANA
PAYMENT OF SALARIES AND PENSION AND
REMOVAL OF DISQUALIFICATIONS ACT, 1953.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Second Amendment) Act, 2016.

Short title
and
commence-
ment.

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

Amend-
ment of
Schedule.

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 in the Schedule, after entry 119 the following new entry shall be added namely:-

“120 the office of the Vice-Chairman, Telangana Drinking Water Supply Corporation Limited”.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.